

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:-13060-JK (LD ) of 2024**

**DATED:- 19- 07 - 2024**

Sanction is hereby accorded to the appointment of Officer's of Health and Medical Education Department, as mentioned in annexure to this Government Order as Officer In charge (OIC) Litigation for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

(Achal Sethi)

Secretary to Government

Dated: 19.07.2024

No:- LAW-OIC/7/2024

Copy to the:-

1. Learned Advocate General, J&K
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Administrative Secretary, Health and Medical Education Department
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

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*Reyaz Ali Bhat*  
19.07.24

Annexure to the Government Order No.13060-JK(LD) of 2024 dated 19.07.2024

SNó.	Title of the Case	OIC
1	O.A No. 889/2023 titled Nisar Ahmad Mir and Others V/S Union Territory of J&K and Others.	Dr. Altaf Ahmad Shah, Medical Officer, Directorate of Ayush, J&K
2	T.A/5145/2021 in SWP No. 785/2018 titled Atta Ullah Wani Versus State of J&K and others	Mr. Sanjay Sharma, Dy. Director (Dentistry), Health Services Jammu
3	TA No 9149/2020 in SWP No. 2831/2010 titled Sushma Devi Vs State of J&K.	Mr. Hilal Ahmed Wani, Administrative Officer, Directorate of
4	WP(C) No. 1369/2020 titled Rubeena Akhter Vs UT of JK & Ors	Family Welfare, MCH & Immunization, J&K,
5	SWP No. 1579/2015 titled Neetu Sharma & ors. Versus State of J&K and Ors.	Dr. Manohar Lal Rana, Chief Medical Officer, Rajouri,

*Neetu Sharma*